

Repeated occurrence of floods and droughts

2129. SHRI BINOY VISWAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of repeatedly occurring floods and drought situation in the country;
- (b) whether scientific and technological studies are being made to chalk out solutions for the situation;
- (c) the amount spent on disaster management caused by climatic conditions during last ten years; and
- (d) whether we can utilise the aforesaid amount for developmental activities in case a permanent solution is found out?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Floods and droughts are natural phenomena occurring in various parts of the country in varying magnitudes. High intensity rainfall in short duration and deficient monsoon rainfall may result in floods and droughts respectively.

The Government monitors variability of weather on continuous basis. The National Disaster Management Plan (NDMP) has been framed to assist all stakeholders including State Governments in disaster risk management. The National Disaster Management Authority (NDMA) has issued guidelines on 'Management of Floods' and 'Management of Urban Flooding' to, *inter alia*, assist State Governments in preparation of their Flood Management Plans. NDMA has also issued guidelines on 'Management of Drought'. Central Water Commission has undertaken modernization of its data collection and flood forecast network.

(c) and (d) The Department of Agriculture, Cooperation and Farmers Welfare has approved assistance of INR 37,266.87 crore from National Disaster Response Fund to the States in the wake of drought since 2010-11. NDMA under its schemes, namely National Cyclone Risk Mitigation Project (NCRMP) and Other Disaster Management Project (ODMP) has spent INR 2781.36 crore during the last ten years.

Occurrence of natural disasters like flood and droughts can take place due to several reasons including geomorphological causes. However it can be mitigated, for

which NDMP provides framework and direction to government agencies including State Governments for all phases of disaster management.

Forest land allotted to FMCG companies

2130. SHRI B.K. HARIPRASAD: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has prescribed rules regarding protection of environment on forest land that has been allotted to FMCG companies;
- (b) if so, whether cases have been reported against the company, for violating environmental laws; and
- (c) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The Government of India has various Acts such as Environmental Protection Act, 1986 and Indian Forest Act, 1927, for the protection of environment on Forest land. As per the information available in the Ministry, no case of violation of Environmental laws has been reported as far as FMCG companies are concerned.

Pollution abatement measures in rivers and seas

2131. DR. V. MAITREYAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has taken effective steps to clean and clear garbage, chemical effluents and hazardous waste from rivers and water bodies in the country during the three years;
- (b) if so, the details thereof and if not the reasons therefor;
- (c) the total funds allocated for the same, year-wise;
- (d) whether Government has signed Memorandum of Understanding (MoU) with companies/agencies for the execution of these works; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The Ministry has